

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

STARRED QUESTION NO:43
ANSWERED ON:27.02.2013
RAJIV AWAS YOJANA
Kateel Shri Nalin Kumar;Tandon Annu

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has launched Rajiv Awas Yojana (RAY);
- (b) if so, the details thereof including the criteria followed for selection of cities and towns under the scheme along with the names of cities and towns selected for the purpose, State/ UT-wise;
- (c) whether the preparatory phase of the RAY is currently under implementation and if so, the details thereof including the status of the pilot projects under preparatory phase, State/ UT-wise;
- (d) the details of the assistance sanctioned, released and utilised under RAY since its inception so far, State/UT-wise; and
- (e) whether the Planning Commission and Ministry of Finance differ on the pattern of funding the projects under RAY and if so, the details thereof and its likely impact on the projects taken under RAY?

Answer

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN)

(a) to (e): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 43 FOR 27.02.2013 REGARDING RAJIV AWAS YOJANA:

(a) Yes, Madam.

(b) Rajiv Awas Yojana (RAY) has been launched on 02.06.2011.

Under Rajiv Awas Yojana, Central Assistance will be extended to States that are willing to assign property rights to slum dwellers and undertake reservation of land/Floor Area Ratio (FAR)/dwelling units for Economically Weaker Sections (EWS)/Low Income Groups (LIG), earmark 25 per cent of municipal budget for basic services to the urban poor/slum-dwellers and bring in legislative amendments and policy changes to redress land and affordable housing shortages for the urban poor. Fifty per cent (50%) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing and transit housing - for in-situ redevelopment in slums - would be borne by the Centre. However, for the North Eastern and Special Category States the share of the Centre would be 90%, including the cost of land acquisition, if required.

The Phase I of Rajiv Awas Yojana, which is for a period of two years from the date of approval of the scheme, i.e. till June 2013, is currently under implementation. This is the preparatory phase of RAY to undertake preparatory activities and pilot projects.

The choice of cities would be made by the States, according to their aspirations and financial and resource arrangements in consultation with the Centre that will oversee as to adherence to the spirit and guidelines of the scheme.

Among the cities selected, States would be required to include all the mission cities of JNNURM, so as to complete the process begun; preferably cities with more than 3 lakh population as per 2001 Census; and other smaller cities, with due consideration to the criterion of pace of growth of the city, of slums within the city; of predominance of minority population; areas where property rights already stand assigned. In the case of North-Eastern States and special category States (Jammu & Kashmir, Himachal Pradesh and Uttarakhand), where town sizes are very small, criteria other than population may be adopted. However, priority should be accorded by all States to towns with larger number of people living in slums so that the goal of RAY to achieve the status of Slum-free State/Country is attained in the shortest time span. The list of cities and towns selected State-wise is at Annexure-I.

(c) & (d) Yes, Madam. RAY is currently in the preparatory phase. For accelerating implementation of the scheme, the Ministry of Housing & Urban Poverty Alleviation has taken the following steps:

i. 100% central assistance is provided to States to undertake preparatory activities under RAY such as slum survey, GIS mapping of slums, GIS-MIS integration, preparation of Slum-free City Plan of Action and Pilot Detailed Project Reports. Rs.99.98 Crores have

been released to States/UTs so far for preparatory activities.

ii. Guidelines have been issued to States/UTs for facilitation of preparatory activities under RAY. These include: Guidelines for Slum Survey; GIS Mapping, MIS development and Integration of GIS with MIS; Community Participation; Preparation of a Slum Free City Plan of Action; Preparation of Pilot Projects/Detailed Project Reports; Draft Model Property Rights to Slum Dwellers Act, 2011; Draft Model Provisions for Reservation of 20-25% Developed Land for EWS/ LIG housing in all housing projects, public and private.

iii. Periodic capacity building and training activities have been undertaken at national, regional, state and city levels through resource centres.

iv. Periodic review meetings have been held at national/regional/state/city level with the concerned State Government officials to expedite Slum-free City Plans of Action and Preparation of Detailed Project Reports.

The details of pilot projects, assistance sanctioned and released under RAY since its inception so far, State-wise are at Annexure-II.

(e) No, Madam.